

e-FIR No. 101/19
PS Janak Puri Metro
State Vs. Mohd. Rizwan
U/s 411 IPC

24.06.2020

Fresh Chargesheet filed.

Present: Ld. APP for the State
HC Rajesh on behalf of IO SI Arun
Put up for consideration on **28.09.2020**.

[RAKESH KUMAR-II]
Duty MM(West)/THC/Delhi:24.06.2020

e-FIR No. 065/19
PS Janak Puri Metro
State Vs. Sunil Prasad
U/s 411 IPC

24.06.2020

Fresh Chargesheet filed.

Present: Ld. APP for the State
HC Rajesh on behalf of IO SI Arun
Put up for consideration on **28.09.2020**.

[RAKESH KUMAR-II]
Duty MM(West)/THC/Delhi:24.06.2020

**FIR No. 641/19
PS Nihal Vihar
State Vs. Rohit
U/s 356/379/34 IPC**

24.06.2020

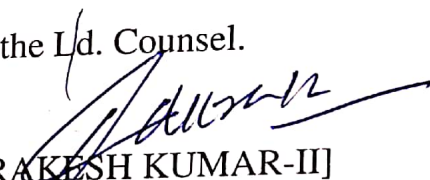
**This is an application for taking new address of applicant
/ accused Rohit S/o Raj Kumar in aforesaid FIR.**

Present: Ld. APP for the State
Ld. Counsel Sh. Ajesh Kumar Sharma for accused Rohit.
Verification report received with report that landlord Kailash
S/o Sh. Hari Ram stated that Raj Kumar has been residing on given
address i.e. RZQ-64A, Khasra No. 36/9, Nihal Vihar, Delhi. Raj Kumar
is stated to be father of accused. Aforesaid address is verified by IO
Manjeet Singh.

Copy of this order be sent to Jail Superintendent.

Application stands disposed off.

Copy of order be given dasti to the Ld. Counsel.


[RAKESH KUMAR-II]

Duty MM(West)/THC/Delhi:24.06.2020

Order copy
Received
A. S. Sharma
24/06/2020

FIR No. 0257/2020
PS Hari Nagar
State Vs. Harpreet Singh S/o Sh. Gurdeep Singh
U/s 379/411 IPC

24.06.2020

This is an application for release of accused Harpreet Singh S/o Sh. Gurdeep Singh on interim bail.

Present: Ld. APP for the State

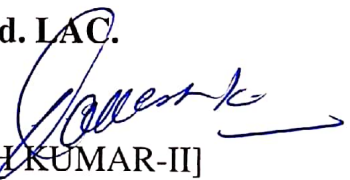
Ld. LAC Sh. Anil Kumar Sharma for applicant / accused.

Considering guidelines laid down by Hon'ble High Court, accused Harpreet Singh is directed to be released on interim bail for 45 days on furnishing of Personal Bond in the sum of Rs.10,000/- to the satisfaction of concerned Jail Superintend.

Copy of this order be considered as release warrant.

Copy of this order be sent to Jail Superintendent.

Copy of this order be given dasti to Ld. LAC.


[RAKESH KUMAR-II]

Duty MM(West)/THC/Delhi:24.06.2020

FIR No. 001554/19
PS Hari Nagar
State Vs. Harpreet Singh
U/s 379/411 IPC

24.06.2020

This is an application for release of accused Harpreet Singh S/o Sh. Gurdeep Singh on interim bail.

Present: Ld. APP for the State

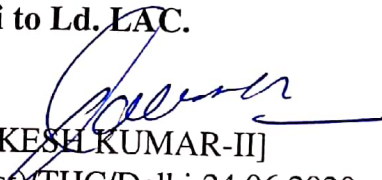
Ld. LAC Sh. Anil Kumar Sharma for applicant / accused.

Considering guidelines laid down by Hon'ble High Court, accused Harpreet Singh is directed to be released on interim bail for 45 days on furnishing of Personal Bond in the sum of Rs.10,000/- to the satisfaction of concerned Jail Superintend.

Copy of this order be considered as release warrant.

Copy of this order be sent to Jail Superintendent.

Copy of this order be given dasti to Ld. LAC.


[RAKESH KUMAR-II]

Duty MM(West)/THC/Delhi:24.06.2020

**FIR No. 1369/19
PS Hari Nagar
State Vs. Krishna
U/s 379 IPC**

24.06.2020

**This is an application for release of accused Krishna S/o
Deepak Dass on interim bail.**

Present: Ld. APP for the State

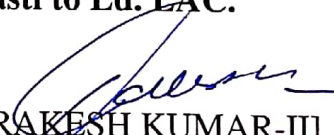
Ld. LAC Sh. Anil Kumar Sharma for applicant / accused.

Considering guidelines laid down by Hon'ble High Court,
accused Krishna is directed to be released on interim bail for 45 days on
furnishing of Personal Bond in the sum of Rs.10,000/- to the satisfaction
of concerned Jail Superintend.

Copy of this order be considered as release warrant.

Copy of this order be sent to Jail Superintendent.

Copy of this order be given dasti to Ld. LAC.


[RAKESH KUMAR-II]

Duty MM(West)/THC/Delhi:24.06.2020

**FIR No. Unknown
State Vs. Unknown
U/s 188 IPC**

24.06.2020

**This is an application moved ob applicant Ravinder Pal
Singh for release of vehicle bearing registration No.
DL4SCG-5425.**

Present: Ld. APP for the State
Ld. Counsel for applicant.

It is submitted by Ld. Counsel that he wishes to withdraw the present application. Separate statement of Ld. Counsel recorded in this regard on the application itself. In view of the statement, application dismissed as withdrawn.

[RAKESH KUMAR-II]
Duty MM(West)/THC/Delhi:24.06.2020

FIR No. 210/2020
PS Ranhola
State Vs. Shyam S/o Net Ram
U/s 33/38 Delhi Excise Act

24.06.2020

This is an application for regular bail u/s 437 CrPC on behalf of applicant / accused Shyam S/o Net Ram.

Present: Ld. APP for the State

Ld. Counsel Sh. Pranay Abhishek, Enrl. No. D/795/2011 for accused / applicant.

Submissions heard.

Reply of IO perused. Accused was earlier released on interim bail. Considering the fact that investigation in this case has been completed and recovery has been effected and no purpose would be served by keeping the accused in JC as investigation has completed, therefore, accused is admitted to regular bail subject to furnishing of Bail Bonds in the sum of Rs.10,000/- alongwith one surety in like amount.

Copy be provided dasti to Ld. Counsel for applicant.

[RAKESH KUMAR-II]
Duty MM(West)/THC/Delhi:24.06.2020

Copy Received
[Signature]

Ex. No. 279/17
Case No. 5552613/16
PS Kirti Nagar
Poonam Vs. Suraj Pal

24.06.2020

This is an application for maintenance amount.

Present: Ld. APP for the State

Complainant in person

At the very outset, it is relevant to note that this Court has no jurisdiction to award maintenance or pass any order regarding same. Therefore, application stands dismissed for want of jurisdiction.

[RAKESH KUMAR-II]
Duty MM(West)/THC/Delhi:24.06.2020

FIR No. 295/2020
PS Patel Nagar

State Vs. Raman Mahana S/o Late Amarjit Mahana
U/s 323/324/341/506/34 IPC & 25/27/54/59 Arms Act

24.06.2020

**This is an application for bail moved on behalf of accused
Raman Mahana.**

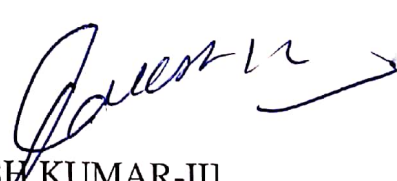
Present: Ld. APP for the State

Ld. Counsel Sh. Vineet Jain for accused / applicant.

Ld. Counsel submitted that he had filed bail application on 20.06.2020 through e-mail which was listed for 22.06.2020 before the concerned Ld. Duty MM. Ld. Counsel further submitted that concerned Ld. Duty MM had called for reply of bail application by IO.

Reply of bail application filed today. However, bail application filed by Ld. Counsel is not on record. Reader of this Court submitted that Ahlmad of the Court of concerned Ld. Duty MM Sh. Deepak Kumar has not handed over original bail application. Reader of this Court submitted that he had tried to establish contact with Ahlmad of the concerned Court, however, contact could not be established as phone of concerned Ahlmad was showing busy. Ld. Counsel for accused meanwhile filed fresh bail application.

Put up on 26.06.2020.


[RAKESH KUMAR-II]
Duty MM(West)/THC/Delhi:24.06.2020

FIR No. 557/2020
PS Rajouri Garden
State Vs. Mudit Kumar
U/s 279 IPC

24.06.2020

This is an application for release of vehicle bearing registration No. DL8CAY-8035 on behalf of applicant Mudit Kumar.

Present: Ld. APP for the State

Ld. Counsel Sh. P.P. Singh Rana, Enrl. No. UP4446/12 for applicant Mudit Kumar.

Submissions heard.

As per reply of IO, IO has no objection in releasing the aforesaid vehicle to the applicant.

In view of the directions given by the Hon'ble Supreme Court in case titled as **Sunder Bhai Ambalal Desai Vs. State of Gujrat, AIR 2003 SC 638** and Hon'ble High Court in case titled as **Manjit Singh Vs. State in Crl. M.C. No. 4485/2013 dated 10.09.2014**, the vehicle in question bearing registration number **DL8CAY-8035** be released to the applicant on furnishing **Indemnity Bond in the sum of Rs.2,00,000/-**. IO is directed to prepare a detailed panchnama and shall also take the photographs of the vehicle from all the angles which shall be countersigned by the complainant as well as by the accused and the person to whom the vehicle is released. The said panchnama shall be filed alongwith the chargesheet.

Copy of this order be given dasti to applicant.

Copy of this order be sent to the SHO concerned for compliance.

[RAKESH KUMAR-II]

Duty MM(West)/THC/Delhi:24.06.2020



FIR No. 546/2020
PS Rajouri Garden
State Vs. Karamjeet @ Kalu
U/s 25/54/59 Arms Act

24.06.2020

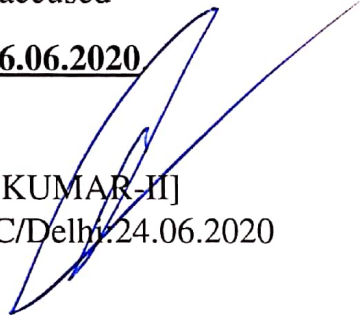
**This is an application for bail moved on behalf of
applicant / accused Karamjeet @ Kalu.**

Present: Ld. APP for the State

Ld. Counsel Sh. U.K. Giri for applicant / accused

At request of Ld. Counsel, be put up on 26.06.2020

[RAKESH KUMAR-II]
Duty MM(West)/THC/Delhy.24.06.2020



FIR No. 619/2020
PS Punjabi Bagh
State Vs. Barkha Kapoor
U/s 188/269/270 IPC

24.06.2020

This is an application for release of vehicle bearing registration No. DL8CAP-2440.

Present: Ld. APP for the State

Applicant Barkha Kapoor / registered owner in person with Ld. Counsel Sh. Sanjay Kumar.

Reply of IO filed.

As per reply, State has no objection in releasing of aforesaid vehicle.

In view of the directions given by the Hon'ble Supreme Court in case titled as **Sunder Bhai Ambalal Desai Vs. State of Gujrat, AIR 2003 SC 638** and Hon'ble High Court in case titled as **Manjit Singh Vs. State in CrI. M.C. No. 4485/2013 dated 10.09.2014**, the vehicle in question bearing registration number DL8CAP-2440 be released to the applicant on furnishing Indemnity Bond in the sum of Rs.2,00,000/-. IO is directed to prepare a detailed panchnama and shall also take the photographs of the vehicle from all the angles which shall be countersigned by the complainant as well as by the accused and the person to whom the vehicle is released. The said panchnama shall be filed alongwith the chargesheet.

Copy of this order be given dasti to applicant.

Copy of this order be sent to the SHO concerned for compliance.

[RAKESH KUMAR-II]

Duty MM(West)/THC/Delhi:24.06.2020

*Dasti Copy
Recd
24/06/2020*

FIR No. 171/2020
PS Punjabi Bagh
U/s 279/337 IPC

24.06.2020

This is an application for release of vehicle bearing registration No. DL8SAW-2338.

Present: Ld. APP for the State

Applicant / SPA Holder Haroon on behalf of registered owner in person.

Submissions heard.

Reply of IO perused.

As per reply, State has no objection in releasing of aforesaid

vehicle.

In view of the directions given by the Hon'ble Supreme Court in

case titled as **Sunder Bhai Ambalal Desai Vs. State of Gujrat, AIR 2003 SC**

638 and Hon'ble High Court in case titled as **Manjit Singh Vs. State in Crl.**

M.C. No. 4485/2013 dated 10.09.2014, the vehicle in question bearing

registration number **DL8SAW-2338** be released to the applicant on furnishing

Indemnity Bond in the sum of Rs.20,000/-. IO is directed to prepare a

detailed panchnama and shall also take the photographs of the vehicle from all

the angles which shall be countersigned by the complainant as well as by the

accused and the person to whom the vehicle is released. The said panchnama

shall be filed alongwith the chargesheet.

Copy of this order be given dasti to applicant.

Copy of this order be sent to the SHO concerned for compliance.

[RAKESH KUMAR-II]

Duty MM(West)/THC/Delhi:24.06.2020

Copy Received
Hulda
24/6/2020

FIR No. 0289/2020
PS Mundka
State Vs. Ashish Sharma
U/s 308/34 IPC

24.06.2020

**This is an application for release of Jamatalashi articles
on behalf of accused / applicant Ashish Sharma.**

Present: Ld. APP for the State

Ld. Counsel Ms. Sujata Sharma for applicant

Submissions heard. Reply of IO perused.

Let Jamatalashi items be released as per seizure memo.

**Copy of this order be sent to IO / SHO with direction to
release Jamatalashi items as per seizure memo.**

Copy of the order be given dasti to the applicant.

[RAKESH KUMAR-II]

Duty MM(West)/THC/Delhi:24.06.2020

Sujata
9711158028

FIR No. 252/11
PS Mianwali Nagar
State Vs. Rakesh Nanda & Ors.
U/s 420/452/323/506/34 IPC

24.06.2020

Final report filed.

Present: Ld. APP for the State

IO SI Bhupender in person

Put up before concerned Court for consideration on

10.07.2020.

[RAKESH KUMAR-II]
Duty MM(West)/THC/Delhi:24.06.2020

FIR No. 134/2020
PS Tilak Nagr
State Vs. Ankit & Anr.
U/s 379/411/34 IPC

24.06.2020

Fresh Chargesheet filed.

Present: Ld. APP for the State

SI Tinku Shokeen on behalf of IO SI Vinod Kumar

Put up before concerned Court for consideration on

04.07.2020.

[RAKESH KUMAR-II]
Duty MM(West)/THC/Delhi:24.06.2020

**FIR No. 20/2020
PS Nihal Vihar
State Vs. Baljeet Singh
U/s 392/411/34 IPC**

24.06.2020

This is an application for release of vehicle on superdari.

Present: Ld. APP for the State

Ld. Counsel Sh. A.K. Sharma for applicant.

It is submitted by Ld. Counsel that he wishes to withdraw the present application. Separate statement of Ld. Counsel recorded in this regard on the application itself. In view of the statement, application dismissed as withdrawn.

[RAKESH KUMAR-II]
Duty MM(West)/THC/Delhi:24.06.2020

e-FIR No. 0048/2020
PS Anand Parbat
State Vs. Anuj @ Alok
U/s 379/411 IPC

24.06.2020

This is an application for calling report from Jail Superintendent.

Present: Ld. APP for the State

Ld. Counsel for applicant / accused

Report from Jail Superintendent received.

As per the report, accused is running in JC in other cases

also.

Application disposed off accordingly.

[RAKESH KUMAR-II]
Duty MM(West)/THC/Delhi:24.06.2020

FIR No. 85/2020
PS Patel Nagar
State Vs. Gaurav Kakkar
U/s 307/186/353/506/34 IPC & Section 25 and 27 Arms Act

24.06.2020

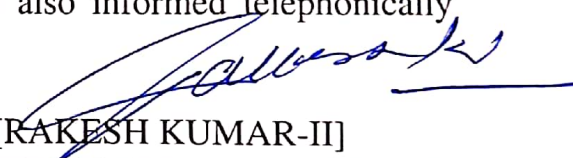
**This is an application for default bail u/s 167 CrPC
moved on behalf of accused Gaurav Kakkar.**

Present: Ld. APP for the State

Ld. Counsel for accused was contacted telephonically and his submission was heard and he was apprised that reply in this case is not filed. Naib Court of the Court also tried to establish contact with IO of concerned police station, however, contact could not be established. Considering aforesaid circumstances, let reply of bail application be filed by SHO / IO for 26.06.2020.

**Copy of order be sent to SHO / IO for reply of default
bail application on 26.06.2020.**

Ld. Counsel for accused was also informed telephonically regarding NDOH.


[RAKESH KUMAR-II]

Duty MM(West)/THC/Delhi:24.06.2020

**FIR No. 642/2020
PS Nihal Vihar
State Vs. Manoj
U/s 394/34 IPC**

24.06.2020

**This is an application for bail on behalf of accused
Manoj.**

Present: Ld. APP for the State

Ld. Counsel Sh. Rahul Bansal and Sh. Akash Kumar for
accused mobile No. 9718422066 & 9319636264
respectively

IO / SHO is directed to file reply of bail application for

27.06.2020.

[RAKESH KUMAR-II]
Duty MM(West)/THC/Delhi:24.06.2020

FIR No. 237/18
PS Punjabi Bagh
State Vs. Deepak Bisht
U/s 302 IPC & 25 Arms Act

24.06.2020

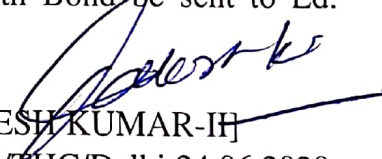
This is an application for furnishing Bail Bond on behalf of accused Deepak Bisht.

Present: Ld. APP for the State
Surety Jitender Kumar in person alongwith Ld. Counsel Sh. Vinay Kumar.

Ld. Counsel submitted that accused Deepak Bisht has been admitted to interim bail till 10.08.2020. Copy of the order of Ld. Sessions Court filed. As per order of Ld. Sessions Court, interim bail of accused Deepak Bisht has been extended till 10.08.2020 subject to furnishing Bail Bond in sum of Rs.50,000/- alongwith one surety in like amount. Bail Bond furnished and accepted till 10.08.2020. Report of verification by IO regarding address also received as verified. Bail bond accepted.

Accused be released. Release warrants be issued.

Miscellaneous proceedings alongwith Bond be sent to Ld. Sessions Court.


[RAKESH KUMAR-IH]
Duty MM(West)/THC/Delhi:24.06.2020

FIR No. 92/10
PS Nihal Vihar
State Vs. Sunil @ Sonu
U/s 302 IPC

24.06.2020

**This is an application for furnishing Bail Bond on behalf
of accused Sunil @ Sonu.**

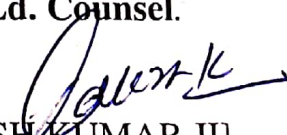
Present: Ld. APP for the State
Surety Naresh in person alongwith Ld. Counsel Sh.
Harshvardhan Sharma.

Ld. Counsel submitted that accused Sunil @ Sonu has been admitted to interim bail for 45 days from the date of his release subject to his furnishing Personal Bond and Surety Bond of Rs.15,000/-. Copy of the order of Ld. Sessions Court filed. As per order of Ld. Sessions Court, accused Sunil @ Sonu has been admitted to interim bail for a period of 45 days from the date of his release subject to furnishing of Personal and Surety Bond of Rs.15,000/-. Bail Bond furnished. Report of verification by IO regarding address also received as verified. Bail bond accepted for 45 days from the date of his release.

Accused be released. Release warrants be issued.

Miscellaneous proceedings alongwith Bond be sent to Ld. Sessions Court.

Copy of the order be given dasti to Ld. Counsel.


[RAKESH KUMAR-II]

Duty MM(West)/THC/Delhi:24.06.2020

Received
Harshy.
D-2056/11
9868300077

FIR No. 461/19
PS Rajouri Garden
State Vs. Raja @ Achu
U/s 392/394/397/34 IPC

24.06.2020

This is an application for correction of address on Bail Bond filed by Ld. Counsel on behalf of accused Raja @ Achu.

Present: Ld. APP for the State

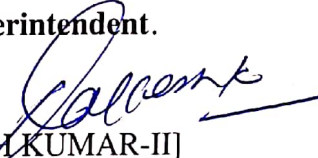
Ld. Counsel Sh. Lokesh Khanna for accused / applicant Raja @ Achu.

Ld. Counsel submitted that Court has accepted the Bail Bond and issued release warrant and address on release warrant was mentioned as P-37, 4th Floor, Raghubir Nagar, Delhi. Ld. Counsel submitted that aforesaid address is also verified by the IO as surety of accused was residing on aforesaid address. Ld. Counsel further submitted that before arrest of accused he was residing at E-124, Raghubir Nagar, Delhi.

At this stage, when Court was dictating aforesaid order, release warrant issued by Court also received back under signature of Deputy Superintendent stating that address of accused was mentioned as E-124, Raghubir Nagar, Delhi on custody warrant but as per release warrant address of accused was mentioned as D-191, Raghubir Nagar, Delhi.

Clarification taken from Ld. Counsel. Ld. Counsel submitted that before the arrest accused was residing on E-124, Raghubir Nagar, Delhi.

Copy of this order be sent to Jail Superintendent.


[RAKESH KUMAR-II]

Duty MM(West)/THC/Delhi:24.06.2020

FIR No. 954/15
PS Janak Puri
State Vs. Rohit
U/s 328/342/363/3786/506/34 IPC r/w Section 4 POCSO Act

24.06.2020

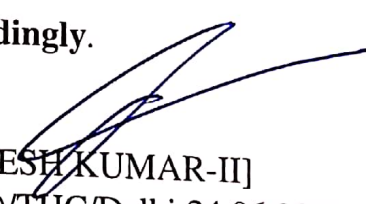
**Bail Bond for release on interim bail filed on behalf of
accused Rohit.**

Present: Ld. APP for the State
Ld. Proxy Counsel Sh. V.S. Tiwari alongwith surety Sh. Jai
Bhagwan in person

Copy of interim bail order filed by Ld. Counsel. Perused. As
per order, accused Rohit was released on interim bail for 15 days subject
to furnishing Bail Bond and surety bond in the sum of Rs.30,000/-. Bail
Bond furnished and accepted. Accused Rohit be released on interim bail
for 15 days which shall reckon from the date of release of accused as per
direction of Ld. Sessions Court.

Copy of the order be given dasti.

Release Warrants be issued accordingly.


[RAKESH KUMAR-II]
Duty MM(West)/THC/Delhi:24.06.2020

FIR No. 643/17
PS Ranhola
State Vs. Sachin Tyagi S/o Mahender Tyagi
& Lokender S/o Sita Ram
U/s 302/34 IPC

24.06.2020

Bail Bond on behalf of accused Sachin Tyagi and Lokender filed.

Present: Ld. APP for the State
Surety Pawan Tyagi and Ramendra Singh respectively for accused Sachin Tyagi and Lokender.
Ld. Counsel Sh. Ratan Tyagi on behalf of accused Sachin Tyagi and Lokender.

Ld. Counsel submitted that both aforesaid accused persons had been released on interim bail by Ld. Sessions Court vide order dated 23.06.2020. Copy of order of Ld. Sessions Court perused. As per order of Ld. Sessions Court, accused Sachin Tyagi has been admitted to interim bail for a period of 30 days and accused Lokender has been admitted to interim bail from 24.06.2020 to 02.07.2020. Ld. Counsel for both accused submitted that both accused persons were earlier also released on interim bail and surety in present Bail Bond is same as in earlier Bail Bond. Bail Bond furnished and accepted.

Accused Sachin Tyagi and Lokender be released accordingly.

Copy of this order be sent to Jail Superintendent.


[RAKESH KUMAR-II]

Duty MM(West)/THC/Delhi:24.06.2020

FIR No. 92/2010
PS Nihal Vihar
State Vs. Suraj @ Bittoo
U/s 302/120B/34 IPC & 25/27/54/59 Arms Act

24.06.2020

This is an application for correction of address on Bail Bond / clarification filed by Ld. Counsel on behalf of accused Suraj @ Bittoo.

Present: Ld. APP for the State
Ld. Counsel Sh. Narender Kumar for accused / applicant.
Ld. Counsel submitted that Court has accepted the Bail Bond and issued release warrant and address on release warrant was mentioned as House No. 685, Ward No. 16, Rohtak, Haryana. Ld. Counsel further submitted that mother of accused has been residing on aforesaid address. Ld. Counsel further submitted that before arrest of accused he was residing at Babra Mohalla, Khari Kui, Rohtak, Haryana.

At this stage, when Court was dictating aforesaid order, release warrant issued by Court also received back under signature of Deputy Superintendent, Tihar stating that address of accused was mentioned as Babra Mohalla, Khari Kui, Rohtak, Haryana on custody warrant but as per release warrant different address of accused is mentioned and even police station is not mentioned.

Clarification taken from Ld. Counsel. Ld. Counsel submitted that before the arrest accused was residing on Babra Mohalla, Khari Kui, Rohtak, Haryana and police station of case FIR No. 92/2010 in which accused is lodged in JC is Nihal Vihar.

Accused be released accordingly.

Copy of this order be sent to Jail Superintendent.

[RAKESH KUMAR-II]
Duty MM(West)/THC/Delhi:24.06.2020

**FIR No. 199/2020
PS Punjabi Bagh
State Vs. Monu
U/s 308 IPC**

24.06.2020

**This is an application for grant of default bail u/s 167
CrPC on behalf of accused Monu S/o Sh. Dharamveer
Singh.**

Present: Ld. APP for the State
Ld. Counsel Sh. Chirag Khurana on behalf of accused /
applicant Monu.

Reply of aforesaid default bail application not filed. SHO /
IO is directed to file reply of aforesaid default bail application for
27.06.2020.

[RAKESH KUMAR-II]
Duty MM(West)/THC/Delhi:24.06.2020

CHIRAG KHURANA

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e-FIR No. 020319/2020
PS Ranhola
State Vs. Ankit
U/s 379/411/34 IPC

24.06.2020

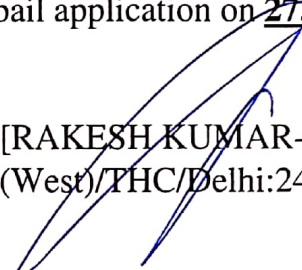
This is an application for bail on behalf of accused Ankit.

Present: Ld. APP for the State

Ld. Counsel Sh. Manish Kumar for applicant

IO is directed to file reply on bail application on 27.06.2020.

[RAKESH KUMAR-II]
Duty MM(West)/THC/Delhi:24.06.2020



FIR No. 71/2020
PS Paschim Vihar
State Vs. Parveen @ Petha S/o Madan Lal
U/s 379/411 IPC

24.06.2020

**This is an application for release of accused Parveen @
Petha on interim bail filed on behalf of Jail Authorities.**

Present: Ld. APP for the State
Sh. Anil Kumar Sharma, Ld. Remand Advocate for the
applicant/accused.

Four bail applications have been filed on behalf of accused
Parveen @ Petha. IO is directed to file report regarding involvement of
accused as well as status of accused in all four cases. IO / SHO is directed to
file reply by 26.06.2020.


[RAKESH KUMAR-II]
Duty MM(West)/THC/Delhi:24.06.2020

FIR No. 930/19
PS Paschim Vihar
State Vs. Parveen @ Petha S/o Madan Lal
U/s 379/411 IPC

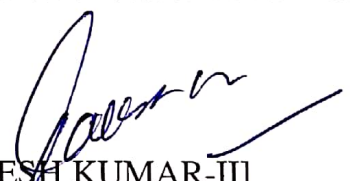
24.06.2020

**This is an application for release of accused Parveen @
Petha on interim bail filed on behalf of Jail Authorities.**

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Sh. Anil Kumar Sharma, Ld. Remand Advocate for the
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Duty MM(West)/THC/Delhi:24.06.2020

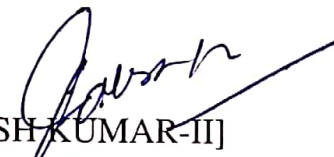
FIR No. 126/19
PS Paschim Vihar
State Vs. Parveen @ Petha S/o Madan Lal
U/s 379/411 IPC

24.06.2020

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[RAKESH KUMAR-II]
Duty MM(West)/THC/Delhi:24.06.2020

FIR No. 379/19
PS Paschim Vihar
State Vs. Parveen @ Petha S/o Madan Lal
U/s 379/411 IPC

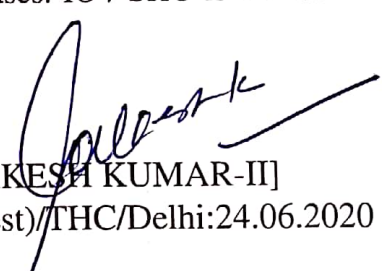
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